

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No230
CP/06(AHM)2022

Proceedings under Section 241-242 of Co.Act,2013

IN THE MATTER OF:

Bhavik Bhimjibhai Bhalodia & Anr
V/s
Corus Vitrified Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 12/10/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Ravi Pahwa.
For the Respondent : Advocate, Ms. Natasha Shah for R- 2-4.

ORDER

Learned counsel for the Petitioner seeks further time to file rejoinder. Let rejoinder be filed within three weeks.

Today also none appears for Respondent No. 1/ Company. None had appeared on 18.08.2022. As a last chance three weeks time is granted to file reply failing which Respondent No. 1/Company will be proceeded ex parte.

Interim order to continue.

List on 21.12.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**